

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1244
TO BE ANSWERED ON 25TH JULY, 2016

WORKFORCE IN ORGANISED/ UNORGANISED SECTOR

1244. SHRI KAUSHAL KISHORE:
SHRI KESINENI NANI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of people are employed in the unorganized sector in the country if so, the details thereof, State/UT-wise;**
- (b) the State/UT-wise and Industry-wise distribution of workers in the organized and unorganized sectors in the country; and**
- (c) the measures being taken by the Government to move workers from the unorganized sector to the organized sector?**

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a): As per the result of labour force survey on employment and unemployment conducted in 2011-12 by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation, the number of estimated employed persons in 2011-12 on usual status basis were 47.41 crore, of which 82.7% of workforce (39.14 crore persons) was in unorganized sector.

(b): The State/UT-wise usual status, Workforce Participation Rates (%) in the rural and urban areas in the country during 2011-12 is placed at Annex.

(c): Government has enacted the legislations for the construction workers like The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and The Building and Other Construction Workers' Welfare Cess Act, 1996. Further, to provide social security to unorganised workers the Government has also enacted the "Unorganised Workers' Social Security Act, 2008".

Workers get benefits under various legislations like Employees State Insurance Act, 1948, Employees Compensation Act, 1923, Payment of Gratuity Act, 1972, Payment of Bonus Act, 1965 and Building and Other Construction Workers Act, 1996. The coverage of establishments under The Employees' Provident Fund & Miscellaneous Provisions (EPF&MP) Act 1952 has been enlarged to include construction workers.

The Ministry has initiated many labour welfare measures like minimum pension of Rs. 1000/- per month to the pensioners under Employees' Pension Scheme (EPS), 1995, portability of provident fund account, National Career Service Portal, Employees State Insurance Corporation 2.0, Revision in eligibility and calculation ceiling under the Payment of Bonus Act, 1965 etc.

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 1244 for answer on 25-07-2016.

State/UT-wise usual status (adjusted), Workforce Participation Rates (%) in the rural and urban areas in the country during 2011-12.

Sl. No.	State/UT	Workforce Participation Rates (%)	
		Rural	Urban
1	Andhra Pradesh	52.2	36.4
2	Arunchal Pradesh	38.3	30.3
3	Assam	34.3	32.9
4	Bihar	27.5	25.3
5	Chhatisgarh	48.6	37.6
6	Delhi	34.2	33.7
7	Goa	37.8	33.7
8	Gujarat	44.7	38.4
9	Haryana	35.6	31.8
10	Himchal Pradesh	53.3	41.6
11	Jammu & Kashmir	40.5	33.7
12	Jharkhand	37.0	28.4
13	Karnataka	45.0	37.6
14	Kerala	38.2	36.3
15	Madhya Pradesh	40.5	32.5
16	Maharashtra	48.6	36.5
17	Manipur	38.9	32.2
18	Meghalaya	45.9	34.0
19	Mizoram	49.6	36.7
20	Nagaland	41.0	28.7
21	Odisha	41.7	38.1
22	Punjab	40.6	36.8
23	Rajasthan	42.4	32.6
24	Sikkim	53.4	45.2
25	Tamil Nadu	48.5	39.2
26	Tripura	40.2	31.9
27	Uttarakhand	38.1	30.5
28	Uttar Pradesh	33.8	31.7
29	West Bengal	39.0	40.0
30	A & N Island	43.2	39.9
31	Chandigarh	34.9	35.4
32	Dadra & Nagar Haveli	32.5	36.7
33	Daman & Diu	42.5	35.5
34	Lakshadweep	32.2	34.7
35	Puducherry	36.3	35.0
	All India	39.9	35.5

Source: - NSS Report, 2011-12